(To be Published in the Gazette of India Extraordinary Part-II, Section - 3, Sub-Section (ii))

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan
New Delhi

Notification No. 44 /2015-2020
New Delhi, Dated: 31st January 2020

Subject:- Amendment in Export Policy of Personal Protection Equipment/Masks – reg

S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes following amendment with immediate effect in the Schedule 2 of the ITC (HS) Export Policy 2018. The following items are added:

<table>
<thead>
<tr>
<th>Serial Number</th>
<th>ITC HS Codes</th>
<th>Description</th>
<th>Present Policy</th>
<th>Revised/Amended Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>207 A</td>
<td>901850</td>
<td>Personal Protection Equipment including Clothing and Masks [Coveralls (Class 2/3/4) and N95 masks]</td>
<td>Free</td>
<td>Prohibited</td>
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</table>

2. The provisions as under para 1.05 of the Foreign Trade Policy (FTP) 2015-20 regarding Transitional Arrangements are not available under this notification.

3. Effect of this Notification:

Export of all varieties of personal protection equipment including Clothing and Masks used to protect the wearer from air borne particles and/or any other respiratory masks or any other personal protective clothing [Including Coveralls (Class 2/3/4) and N95 masks] under the above mentioned ITC HS Codes is hereby ‘Prohibited’ with immediate effect till further orders.

(Amit Yadav)
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(Issued from File No. 01/91/180/21/AM20/EC)